CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA NO.3686/2018

NEW DELHI THIS THE 27TH DAY OF SEPTEMBER, 2018

HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)
HON'BLE MR. S. N. TERDAL, MEMBER (J)

Vijay Singh Tokas,
Senior Assistant, Group-C,
Aged about 57 years,
S/o Sh. Ram Phal,
R/o V&P.O Mukhmelpur,
Delhi-110036
O/o Executive Engineer,
NW-III, Ashok Vihar, Delhi.   ...Applicant

(By advocate: Mr. M.K. Bhardwaj)

VERSUS

1.   The Chief Executive Officer,
      Delhi Jal Board,
      Varunalaya Phase-II, Karol Bagh,
      New Delhi-110005.

2.   The Member (Admn.),
      Delhi Jal Board,
      Varunalaya Phase-II, Karol Bagh,
      New Delhi-110005.   ...Respondents

ORDER (Oral)

By Shri K.N. Shrivastava, Member (A):

The applicant is working as UDC in Delhi Jal Board (DJB) under respondent-organization. Annexure-A-3 charge-memo came to be issued on 22.08.2016, alleging that the applicant had intentionally demanded the infrastructure charges, property documents and building plan, whereby he tarnished the image of organization. Enquiry was held pursuant to charge-memo. The enquiry officer, in his report dated 05.05.2017, concluded the

charges against the applicant as proved. Accordingly, the disciplinary authority, namely respondent No.2, passed impugned Annexure-A-1 penalty order imposing the penalty of "reduction to a lower stage in the time scale of pay for one year". The applicant has filed statutory appeal dated 15.06.2018 (Annexure-A-7) before respondent No.1, which has not been decided as yet.

2.   Considering the fact that the statuary appeal of the applicant has not been decided, we dispose of the OA with a direction to respondent No.1 to decide the Annexure-A-7 appeal of the applicant, within a period of two months from the date of receipt, by passing a reasoned and speaking order. The applicant shall have liberty to take recourse to remedial measure, as available to him under the law, in case he remains dissatisfied with the order to be passed by respondent No.1. No costs.

(S.N. TERDAL)   **(K.N. SHRIVASTAVA)**
MEMBER (J)   **MEMBER (A)**

/jk/